

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3613
ANSWERED ON:19.03.2013
SCHOOLS FOR DEAF AND DUMB CHILDREN
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government provides grants-in-aid for setting up of residential and non-residential schools for deaf and dumb children in the country;
- (b) if so, the details thereof and the funds sanctioned and released to various agencies and the expenditure incurred by them including funds utilised by the Non-Governmental Organisations working in this field along with their names during the last three years and the current year; and
- (c) the steps taken by the Government to review the existing policy, so far?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) The primary responsibility for programmes for rehabilitation and care of persons with disabilities, including deaf and dumb children, lies with the State Governments as per entry No. 9 in the "State List." However, the Central Government supplements the efforts of the States in the rehabilitation of persons with disabilities including deaf and dumb.

Under the Central Sector Deendayal Rehabilitation Scheme (DDRS), financial assistance is provided to Non-Government Organisation (NGO) for providing various services to persons with disabilities including special schools/residential schools for deaf and dumb children.

(b) Statement indicating the details of funds released to various NGOs under DDRS for running projects of residential/non-residential schools for deaf and dumb children during the last three years and the current year is given at Annexure. Funds are released to the NGOs under DDRS only after receipt of the utilization certificate of the previous grant-in-aid.

(c) Review of policies of the Government is an ongoing process.